

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1190/2005 - EX[DB]

Date 06/07/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S KALANI INDUSTRIES LTD
11, TUKOGANJ MAIN ROAD, INDORE (M.P.)
M/S KALANI INDUSTRIES LTD

Appellant

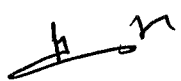
Vs

Respondent

C.C.E. INDORE

2010 EX[DB] dated 20-6-10

I am directed to transmit herewith a certified copy of Final order No. 449/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. INDORE

MANIK BAGH PALACE, POST BOX NO. 10, INDORE 452001 (M.P.)

2. Adv. / Consult

MR. RAMESH NAIR

LAKSHMI VIHAR, AG- 192, SCHEME NO. 54, VIJAYNAGAR, INDORE(MP)

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

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11 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall.Above Star India Bazar.Satellite Road.Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd. LAW House.1-8.Sector - 10. Faridabad 121003 (Harvana)

13 TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

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Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
Court No.I

E/Appeal No. 1190/2005

(Arising out of order in appeal No. 422-423/CE/Ind/AppII/04 dated 24.12.2004 passed by the Commissioner (Appeals), Customs & Central Excise, Indore)

M/s Kalani Industries Ltd

Appellant

Vs

CCE, Indore

Respondent

Appeared for the Appellant: None

Appeared for the Respondent: Shri B.L. Soni, DR

Coram: Hon'ble Dr. Chittaranjan Satapathy, Technical Member
Hon'ble Mr. Ashok Jindal, Judicial Member

Date of Hearing: 29.6.2010

FINAL ORDER No. 419/10-EX

Per Dr. Chittaranjan Satapathy:

Heard the learned DR. Nobody is present on behalf of the Appellants despite notice. There is also no adjournment request. It appears that the Appellants are not serious about pursuing their appeal. Therefore, the appeal is dismissed for non-prosecution.

(Chittaranjan Satapathy)
Technical Member

(Ashok Jindal)
Judicial Member

MPS*